

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 101
IA(I.B. C)/841(CH)2023
And
C.P. (IB)/216(CH)2021

IN THE MATTER OF:

Vikram Kumar Seth

...

Petitioner

Under Section: 94(1), 60(5), IBC 2016

Order delivered on 26.02.2024

CORAM:

**SHRI. RAHUL PRASAD BHATNAGAR,
HON’BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON’BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Shivam Seth S/o Mr. Vikram Kumar Seth,
Petitioner in person.

ORDER

On the last date i.e. 20.02.2024, one day time was granted to the Ld. Counsel for the petitioner for proposing the name of the RP. But today, neither the RP has been proposed nor the counsel has been appeared. Out of sheer indulgence, one last opportunity is granted to the petitioner for making compliance of the order dated 20.02.2024 subject to the cost of Rs.25,000/- to be deposited in favour of the ‘Prime Minister’s Relief Fund’ failing which, Section 94 will automatically get dismissed. List the matter on 29.02.2024.

Sd/-

**(RAHUL PRASAD BHATNAGAR)
HON’BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON’BLE MEMBER (J)**